

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.508/AT/2024

Subject : Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect "to the Transmission System being established by the Khavda PS1 and 3 Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : Khavda PS1 and 3 Transmission Limited (KPS1&3TL)

Respondents : Central Transmission Utility of India Limited and Ors.

Petition No.507/TL/2024

Subject : Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Khavda PS1 and 3 Transmission Limited.

Petitioner : Khavda PS1 and 3 Transmission Limited (KPS1&3TL)

Respondents : Central Transmission Utility of India Limited and Ors.

Date of Hearing : **4.3.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vikas Kumar, KPS1&3TL
Shri Deepak Kumar, PFCCL
Shri Akshayvat Kislay, CTUIL
Ms. Priyadarshini, Advocate, PFCCL
Shri Ranjeet S. Rajput, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petitions had been filed seeking the adoption of tariff discovered pursuant to the tariff based competitive bidding process with respect to "*Provision of Dynamic Reactive Compensation at Khavda Pooling Station 1 (KPS1) and Khavda Pooling Station 3 (KPS3)*" ('the Project') and for the grant of a transmission licence for establishing the Project. He also submitted that the name of the Petitioner company has been changed from Khavda PS1 and 3 Transmission Limited to POWERGRID Khavda PS1 and 3



Transmission Limited w.e.f. 6.2.2025 and vide affidavit dated 13.2.2025, the Petitioner has also placed on record the supporting documents in this regard.

2. In response to the specific observation of the Commission regarding the BPC, PFCCCL having yet to file the detailed calculation of levelized tariff estimates, including the revised estimates as per CERC norms, the representative of PFCCCL prayed for a week's time to file an affidavit to the above effect.

3. In response to a query of the Commission regarding the BPC having a particular mechanism in place when the discovered far exceeds the levelized tariff calculated as per the prevailing norms, the representative of PFCCCL submitted where the quoted transmission charges exceed 10% of the levelized transmission charges calculated as per the prevailing norms then such instances are placed before the Bid Evaluation Committee for its decision and in a couple of such cases, it has also been decided to re-conduct the bidding process.

4. Considering the submissions made by the parties, the Commission directed the BPC, PFCCCL to file its compliance affidavit in terms of direction issued by the Commission vide Record of Proceedings for the hearing dated 11.2.2025 within a week. The Commission also directed PFCCCL to indicate therein the details of cases wherein the decision to re-conduct the bidding process had been taken by BEC / BPC due to the discovered tariff being higher than the levelized tariff computed on the basis of the prevailing norms.

5. Subject to the above, the Commission reserved the matters for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)